

Bill No. 94 of 2014

THE CONSTITUTION (SCHEDULED CASTES) ORDERS
(AMENDMENT) BILL, 2014

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BILL

*further to amend the Constitution (Scheduled Castes) Order, 1950 and the
Constitution (Sikkim) Scheduled Castes Order, 1978.*

BE it enacted by Parliament in the Sixty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Scheduled Castes) Orders (Amendment) Act, 2014. Short title.

C.O. 19.

2. In the Schedule to the Constitution (Scheduled Castes) Order, 1950, — Amendment of
Constitution
(Scheduled
Castes) Order,
1950.

5 (a) in PART VIII.— *Kerala*,—

 (i) for entry 46, substitute,—

 “46. Palluvan, Pulluvan”;

 (ii) for entry 61, substitute,—

 “61. Thandan (excluding Ezhuvass and Thiyyas who are known as
10 Thandan, in the erstwhile Cochin and Malabar areas) and (Carpenters
 who are known as Thachan, in the erstwhile Cochin and Travancore State),
 Thachar (other than Carpenter)”;

(b) in PART IX.— *Madhya Pradesh*, for entry 18, substitute,—

“18. Dahait, Dahayat, Dahat, Dahiya”;

(c) in PART XIII.— *Orissa*,—

(i) for “ Orissa”, substitute “Odisha”;

(ii) for entry 2, substitute,—

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“2. Amant, Amat, Dandachhatra Majhi, Amata, Amath”;

(iii) for entry 13, substitute,—

“13. Bedia, Bejia, Bajia”;

(iv) for entry 41, substitute,—

“41. Jaggali, Jaggili, Jagli”;

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(v) for entry 69, substitute,—

“69. Pan, Pano, Buna Pana, Desua Pana, Buna Pano”;

(d) in PART XVII.— *Tripura*,—

(i) for entry 4, substitute,—

“4. Chamar, Muchi, Chamar-Rohidas, Chamar-Ravidas”;

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(ii) for entry 7, substitute,—

“7. Dhoba, Dhobi”;

(iii) for entry 12, substitute,—

“12. Jalia Kaibarta, Jhalo-Malo”.

Amendment of
Constitution
(Sikkim)
Scheduled
Castes Order,
1978.

3. In the Schedule to the Constitution (Sikkim) Scheduled Castes Order, 1978, entry 3 shall be omitted. 20 C.O. 110.

STATEMENT OF OBJECTS AND REASONS

In accordance with the provisions of clause (1) of article 341 of the Constitution, six Presidential Orders were issued specifying Scheduled Castes in respect of various States and Union territories. These Orders have been amended from time to time by Acts of Parliament enacted under clause (2) of article 341 of the Constitution.

2. The State Governments of Kerala, Madhya Pradesh, Odisha, Tripura and Sikkim have proposed for certain modifications in the list of Scheduled Castes, by way of inclusion of certain communities in the case of first four States and exclusion of an entry in the case of Sikkim. The Registrar General of India and the National Commission for Scheduled Castes have conveyed their concurrence to the proposed modifications.

3. In order to give effect to the above changes, it is necessary to amend the following two Constitution (Scheduled Castes) Orders, namely:—

(i) the Constitution (Scheduled Castes) Order, 1950, in respect of Kerala, Madhya Pradesh, Odisha and Tripura; and

(ii) the Constitution (Sikkim) Scheduled Castes Order, 1978.

4. The Bill seeks to achieve the aforesaid objectives.

NEW DELHI;
The 5th, August, 2014.

THAAWAR CHAND GEHLOT

FINANCIAL MEMORANDUM

The Bill seeks to include certain synonymous communities in respect of entries in the list of Scheduled Castes for the States of Kerala, Madhya Pradesh, Odisha and Tripura. This will entail some additional recurring and non-recurring expenditure on account of benefits of schemes meant for the development of the Scheduled Castes to which the persons belonging to the newly added communities will become entitled, as a result of this Bill.

2. It is not possible to estimate with any degree of precision the likely expenditure which would have to be incurred on this account due to non availability of caste-wise data.

ANNEXURE

EXTRACTS FROM THE CONSTITUTION (SCHEDULED CASTES) ORDER, 1950
(C.O. 19)

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PART VIII.—*Kerala*

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46. Palluvan

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61. Thandan (excluding Ezhuvass and Thiyyas who are known as Thandan, in the erstwhile Cochin and Malabar areas) and (Carpenters who are known as Thachan, in the erstwhile Cochin and Travancore State).

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PART IX.—*Madhya Pradesh*

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18. Dahait, Dahayat, Dahat

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PART XIII.—*Orissa*

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2. Amant, Amat, Dandachhatra Majhi

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13. Bedia, Bejia

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41. Jaggali

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69. Pan, Pano, Buna, Pana, Desua Pana

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PART XVII.—*Tripura*

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4. Chamar, Muchi

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7. Dhoba

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12. Jalia Kaibarta

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EXTRACT FROM THE CONSTITUTION (SIKKIM) SCHEDULED CASTES ORDER, 1978
(C.O. 110)

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THE SCHEDULE

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3. Majhi (Nepali)

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LOKSABHA

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BILL

further to amend the Constitution (Scheduled Castes) Order, 1950 and the Constitution
(Sikkim) Scheduled Castes Order, 1978.

(Shri Thaawar Chand Gehlot, Minister of Social Justice and Empowerment)